


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 13.12.2017.


PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**


C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA) No.66/BB/ 2017	-	For hearing	230/232	Curam Software International Pvt. Ltd. & 2 Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Ajai P. Johnson SPT Legal	Advocate for petitioners	

ORDER

Counsel for Petitioner is present. Counsel reported that, already she has filed compliance Affidavit in the registry. Letter received from Income Tax Department stating that, Curam Software International Pvt. Ltd., is liable to pay Income Tax of Rs 1,99,48,660/-. Await report from ROC & R.D., O.L has filed OLR Application No. 173/17 seeking permission to appoint a Chartered Accountant from among the panel maintained by his office for the purpose of scrutiny of books of accounts and records of the Transferor Company. Counsel for Petitioner has no objection to grant permission to O.L. Hence, OLR No.173/17 is allowed vide separate order. O.L is permitted to appoint a Chartered Accountant from among the panel maintained by his office for the purpose of scrutiny of books of accounts and records of Transferor Company. Petitioner Company is directed to pay the fee of the Chartered Accountant as fixed. For filing report and for filing comments if any, list it on 24/01/2018.


Member (T)


Member (J)